

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 06th day of September 2021

Original Application No. 330/00132 of 2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Suraj Kumar Agrawal, S/o Late Raj Kumar Agrawal, R/o 84B/14B, Rasoolabad, Teliarganj, Allahabad.

. . . Applicant

By Adv : Shri Raheshwar Mishra and Shri H.N. Pandey

V E R S U S

1. Union of India through Secretary, Ministry of Communication, Post and Telegraph Department, New Delhi.
2. Chief Post Master General, Lucknow.
3. Post Master General, Lucknow.
4. Superintendent of Post Office Department, Allahabad.

. . . Respondents

By Adv: Shri Anand Kumar Pandey

O R D E R

Heard Shri H.N. Pandey, learned counsel for the applicant and Shri Anand Kumar Rai, learned counsel for the respondents on admission and perused the record.

2. At the very outset learned counsel for the respondents drew my attention to Annexure No. A-3 to the OA, which is the letter dated 01.11.2019 sent by the respondent department to the applicant requiring some documents to be filed by the applicant. The submission of learned counsel for the respondents is that as the applicant has not filed the required documents, his application for compassionate appointment could not be considered.
3. In reply, the learned counsel for the applicant submitted that the applicant is ready to file all the required documents; however, the

respondents may be directed to consider his application for compassionate appointment in a time bound manner.

4. In view of limited prayer made by the learned counsel for the applicant, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with the following directions to both the parties:-

- i. The applicant shall submit all the documents, as required in annexure No. A-3, after all those being duly verified, before the respondents within a period of one month from today, alongwith his detailed representation with a certified copy of this order.
- ii. If the applicant does so, the concerned respondent, who is the competent authority, is directed to consider his prayer for compassionate appointment, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order alongwith all required documents as well as the detailed representation.

5. The order so passed, shall be communicated to the applicant by the respondents without any delay.

6. There will be no order as to costs.

7. It is made clear, that I have not expressed any view on the merits of the case.

(Justice Vijay Lakshmi)
Member (J)

/pc/